

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP-285/2017 in  
OA-1701/2016**

**New Delhi, this the 18<sup>th</sup> day of September, 2017**

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Vinay Dahiya, Driver, B.No. 25644, KNJD,  
Aged about 31 years,  
s/o Sh. Devender Singh,  
r/o VPO Akbar Pur Barota,  
District Sonepat, Haryana. .... Petitioner

(through Ms. Komal Aggarwal for Sh. Anil Mittal)

Versus

Shri Sandeep Kumar,  
Chairman-cum-Managing Director,  
Delhi Transport Corporation  
IP Estate,  
New Delhi-110002. .... Respondents

(through Ms. Arati Mahajan Shedha with Sh. Manoj Kumar)

**ORDER (ORAL)**

**Hon'ble Mr. Shekhar Agarwal, Member (A)**

Today when this matter was taken up, learned counsel for the respondents produced an order of Hon'ble High Court of Delhi in Writ Petition No. 2903/2017 dated 18.08.2017 by which contempt proceedings initiated against the respondents herein have been stayed till the next date of hearing.

2. In view of the aforesaid, we close this CP at this stage and discharge the notices issued to the respondents. The petitioner shall however remain at liberty to seek revival of this Contempt Petition after decision in the Writ Petition.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/